

11. 12.05.2016

It is brought to our notice that in spite of directions to the District Administration and, in particular, the Deputy Commissioner of Police, Cuttack to immediately stop operation of all Kalyan Mandaps, which have not applied for appropriate license before the Municipality. It is stated that the order has not yet been carried out.

It is hereby directed that the earlier order of this Court be carried out immediately and compliance report of the closure effective be placed before this Court before the next date, failing which this Court shall view the same as contempt of this Courts direction.

The Deputy Commissioner of Police, Cuttack and the Commissioner, Cuttack Municipal Corporation shall take steps to ensure closure of such non-complying Kalyan Mandaps and report compliance before this Court giving the list of non-complying Kalyan Mandaps as well as the dates on which the closure notices and effective closures have been effected.

List this matter on 19.05.2016.

Free copy of this order be handed over to the learned counsel for the State, learned counsel for the CMC and learned Amicus curie.

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I. Mahanty, J.

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S.C. P